COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 219 OF 2017

Dated: 31st July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Green Energy Association ... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh

Mr. Parinay Deep Shah Ms. Ritika Singhal Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Varun Singh Mr. Pratyush Singh Ms. Aditi Mohpatra

Ms. Natabrata Bhattacharya for R.1

Mr. Purushaindra Kaurav, Sr. Adv.

Mr. Pramhans Mr. Nitin Gaur

Ms. Anuradha Mishra for R.2

<u>ORDER</u>

We are informed that a companion matter being Appeal No. 13 of 2017 has already been admitted.

Therefore, Admit. Issue notice. Mr. Venkatesh appears on behalf of Respondent No.1 and Mr. Nitin Gaur appears on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 29.08.2017 after serving copy on the other side. Thereafter,

rejoinder may be filed on or before 13.09.2017 after serving copy on the other side.

List the matter on **20.09.2017**. Tag to Appeal No. 13 of 2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt